

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-II

Item No. 305
(IB)-
470(ND)/2017 IA/1664/
2019 IA/1592/2019

IN THE MATTER OF:

Sh. Amit Kumar Malik

... **Applicant/Petitioner**

Vs.

M/s. Kindle Developers Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 09.09.2020

CORAM:

SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Mr. Abhay Kaushik, Adv. in IA/1592/2019
Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr.
Aditya Nayyar, Adv. for Resolution Applicant

For Ex-Directors

: Mr. Anuraj Ojha

For the Respondent

: Mr. Shivam Malhotra, Adv. for R-10,11 & 14

For Noida Authority

: Mr. Rachit Mittal IA/1592/2019

For the CoC

: Mr. Santosh Kumar, Adv.

For the R.P

: Mr. Prateek Kushwaha, Mr. Kanishk Khetan,
Adv. Mr. K.V Sivaraman, R.P in Person

ORDER

IA/1664/2019: The R.P along with his Counsel is present. At this stage, the Counsel for the Applicant, the Noida Authority, marked his appearance and submitted that the lease deed of the plot, on which the project was conceived, has been cancelled on 13.08.2015 on account of non-payment of dues. However, it is the matter of the record that the Corporate Debtor has filed a representation with the Noida Authority on 14.06.2016 for reconsideration, which is pending for disposal. Counsel for the Noida Authority is directed to



place on record the decision by the Noida Authority on the CD's representation dated 14.06.2016 on the next date of hearing.

List the matter on 30.09.2020.

IA/1592/2019: The Counsel for the Noida Authority is present. The Counsel for Respondent along with the R.P is present. Counsel for the Noida Authority is directed to place on record the decision by the Noida Authority on the representation of the Corporate Debtor dated 14.06.2016 on the next date of hearing.

List the matter on 30.09.2020.

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(L. N. GUPTA)
MEMBER (T)

— *sd* —

(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)